

(39)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CONTEMPT PETITION NO. 98/96

IN

CONTEMPT PETITION NO. 20/93

IN

ORIGINAL APPLICATION NO. 359/92

DATE OF ORDER : 11-10-1996.

Between :-

1. N.V.S.Prakasham	8. D.R.Krishnam Naidu
2. K.Singaiah	9. D.V.S.S.R.Anjaneyulu
3. M.Subba Rao	10.R.Koteswara Rao
4. M.R.S.Prakasa Rao	11.Kavati Sangameswara Rao
5. G.S.Prakasam	12.R.Jyothinath
6. P.Suryaprakasam	13.J.Gopalakrishnaiah
7. Y.S.V.Subbaiah Sastry	

... Applicants

And

1. Sri M.P.Modi,
Chairman, Telecom., Commission,
Ministry of Communication Department,
Telecommunications Sanchar Bhavan,
New Delhi.
2. Shri M.V.Bhaskara Rao,
Chief General Manager,
A.P., Hyderabad.

... Respondents

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Counsel for the Applicants : Shri K.Lakshmi Narasimha

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

CORAM:

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THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN *bell*

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A) *Q* *11/11*

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(Orders per Hon'ble Justice Shri M.G.Chaudhari, Vice-Chairman).

Shri K.Lakshmi Narasimha for the applicants. Shri NR Devaraj, for the respondents. Consistently with the orders passed on CP no.50/96 dt.29-8-96 as the applicants herein are similarly placed, similar order would be appropriate to be passed on the contempt petition. Hence following order :-

The respondents to comply with the original orders in the OA as well as the directions in the earlier C.P. in respect of each of the applicant herein within a period of two months from the date of receipt of a copy of this order.

2. In the event of default in compliance with the orders within ^{the} stipulated time liberty to applicants to seek direction to cause notice to be issued to the respondents under the contempt of courts Act without further hearing on the instant application. The CP disposed of in terms of the above order. No order as to costs.

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(H.RAJENDRA PRASAD)
Member (A)

Chaudhari
(M.G.CHAUDHARI)
Vice-Chairman

Dated: 11th October, 1996.
Dictated in Open Court.

Prasada
71-1996
Deputy Registrar (D) CC.

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